

ITEM NO.55

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10337/2017

(Arising out of impugned final judgment and order dated 26-10-2017
in AN No. 35347/2017 passed by the High Court Of Judicature At
Allahabad)

SITA SAREEN & ANR.

Petitioner(s)

VERSUS

THE STATE OF U.P. & ANR.

Respondent(s)

(FOR ADMISSION and I.R. IA No.141332/2017-EXEMPTION FROM FILING
O.T.)

Date : 04-10-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Mr. Harin P. Raval, Sr. Adv.
Mr. Anubhav Kumar, Adv.
Mr. Ankit Agarwal, Adv.
M/S. Manoj Swarup And Co., AOR

For Respondent(s)

Mr. Dharendra Singh Parmar, Adv.
Mr. Sarvesh Singh Baghel, AORUPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners relies on communication dated 21.12.2018, on page 24 and 25 of the I.A. No. 3160 of 2019, to contend that the day on which Court took cognizance the petitioners were elected representatives in office and by virtue of deeming provision, ought to be treated as public servants.

Learned counsel for the State prays for time to take instructions and file appropriate affidavit.

List the matter after four weeks.

In the meantime, no coercive action be taken against the petitioners.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)